

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 233 of 2012

(Arising out of Order-in-Original No. 08/Commissioner/CE/Kol-II/2012 dated
25/01/2012 passed by Commissioner of Central Excise, Kolkata-IV.)

M/s Berger Paints India Pvt. Ltd.,
(129-Park Street, Kolkata-700 017.)

...Appellant

VERSUS

Commr. of Central Excise & , Kolkata Commissionerate
(15/1, Strand Road, Kolkata-700 001)

...Respondent

APPEARANCE :

Mr. Pritha Sarkar, C.A. for the Appellant

Mr. P.K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER(JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER(TECHNICAL)

FINAL ORDER No. 76571 of 2023

DATE OF HEARING : 01.09.2023

DATE OF DECISION : 01.09.2023

PER : R. MURALIDHAR :

The Appellant has filed a copy of Form No. SVLDRS-4. Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Pinaki

